

SHRI A.B.A. GHANI KHAN CHOUDHURY : As you know, under the 20-point programme, there are various items to be implemented. There is hardly any State that has implemented all the items of the 20-point programme.

SHRI P. KOLANDAIVELU : The Prime Minister can very well reply it.

MR. SPEAKER : He has already replied.

SHRI A. B. A. GHANI KHAN CHOUDHURY : You will find that there is not even a single State which has implemented 100 per cent programme under the 20-point programme.

SHRI P. KOLANDAIVELU : In the case of bio-gas plant, Tamil Nadu have done it under the 20-point programme.

MR. SPEAKER : In certain sections, it has been done, not the whole.

SHRI A. B. A. GHANI KHAN CHOUDHURY : Due to scarcity of fund, it is not true that the 20-point programme is not implemented. What I am suggesting is that for each item, for example, integrated rural development programme, national rural employment programme, rural land-less employment guarantee programme, surplus land, different States have different position. That is why it is very difficult to say about it.

SHRI S. JAIPAL REDDY : Somebody has to translate the reply of the Minister.

MR. SPEAKER : You must try to adjust it. Don't read everything to others ?

SHRI A. B. A. GHANI KHAN CHOUDHURY : I can mention the number and name of the States whose performance is 100 per cent. I can also name the States whose performance is below 100 per cent. Now, the hon. member wants to know the States whose performance is excellent; that means achievement is 100 per cent. We give them ranking-no. 1, no. 2, no. 3. No special money is allotted; money is allotted as per the 20-point programme for each State.

SHRI RAJIV GANDHI : We have started a very extensive monitoring of the 20-point programme to see how the implementation is taking place. I think, last week, in this House, I had given some details of what they are doing. The question of diverting fund from one State to another has not been taken up yet with regard to the 20-point programme, but on major projects, we are trying to see where the States are not able to use the allocation. We do not waste the allocation, but give it to States for projects where they are utilizing them better so that projects do not get delayed.

Role of Planning Authority for Metro Authorities

*153. **SHRI D.N. REDDY :** Will the Minister of PLANNING be pleased to state :

(a) whether a recent Task Force of the Planning Commission has recommended the role of Planning Authority for existing metro-authorities;

(b) whether Government also propose to consider substitution of metro-authorities by metro-governments in order to fully integrate development and management tasks; and

(c) the present status of the proposal at (a) above ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : (a) Yes, Sir.

(b) There is no such proposal under consideration of the Government.

(c) As Housing and Urban Development is a state subject, it is for the State Governments to bring about a change in the management of metropolitan cities. The Task Forces reports are already available with the State Governments.

SHRI D.N. REDDY : I would like to know why the Government had not agreed to the proposal of the Planning Commission which is in the interests of decentralisation and effective functioning of the existing metropolitan authorities and

the reasons therefor. Why have you not agreed with the Planning Commission ?

SHRI A.K. PANJA : So far as the Planning Commission's recommendations are concerned, four Task Forces were formed, one for planning, one for financing and another for management and the last for shelter for the urban poor and the slum dwellers. The reports of these task forces, when received, were sent to the States because this is a State subject, for their reactions to it. Those reactions were taken into consideration in the Seventh Plan Document and feasibly recommendations of these task forces were incorporated in the Document.

Out of 12 metropolitan cities we find that Calcutta and Delhi are executing authorities and also the planning authorities. Madras and Bombay are only the planning authorities and not the executing authorities. And then it was commented upon by the Task Forces that the authority should be only for Planning and execution should be left to the respective municipality concerned.

SHRI D.N. REDDY : Sir, is it not a fact that the traffic system in Bombay and Delhi has been functioning well ? And if so, why should it not be extended to other departments such as Civil Supplies, etc ? It will be a great deterrent for food adulterators and the States also may be persuaded to adopt these methods by having a proper legislation, if necessary, because it will be useful to the public.

SHRI A. K. PANJA : This is a question on Urban Development, mainly for municipal authorities. Regarding food adulteration and others, there are other laws which are being implemented.

MR. SPEAKER : Next question.

Reaction of State Governments to Mandal Commission Report

*154. +SHRI D.P. YADAVA :

SHRI R.S. KHIRHAR :

Will the Minister of WELFARE be pleased to state :

(a) whether Public Institutions and State Governments have agreed with the recommendations of the Backward Classes Commission (Mandal Commission) floated for eliciting public opinion; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) and (b) : The Central Government had decided to elicit public opinion on the list of Other Backward Classes prepared by the Mandal Commission. The modalities for eliciting such opinion were under consideration.

Meanwhile, in the light of the position obtaining in certain parts of the country as a result of anti-reservation and pro-reservation agitations, Home Minister had addressed Chief Ministers in May, 1985 to consider the suggestion to maintain status-quo till the emergence of national consensus, on reservations for Other Backward Classes and most of the Chief Ministers have agreed to the suggestion. Detailed factual information on various aspects of reservations had been called for from all States and U.Ts. for use in discussions on the question of national consensus and information received has been compiled.

[*Translation*]

SHRI D.P. YADAVA : Mr. Speaker, Sir, I am quoting what the hon. Home Minister had said in the House on 19th August, 1983 :

“Besides, I have also said that we are giving this report a sympathetic consideration and that we shall implement it. This is another thing to what extent it will be implemented”.

This assurance was given by the Home Minister in the House. 5 years 2 months and 5 days have passed since the Mandal Commission Report was submitted, but no national consensus has so far been evolved. Will the hon. Minister state the time by which a national consensus will be evolved ?